

आयकर अपीलीय अधिकरण, अहमदाबाद न्यायपीठ 'D' अहमदाबाद।
IN THE INCOME TAX APPELLATE TRIBUNAL
“D” BENCH, AHMEDABAD
BEFORE SMT.ANNAPURNA GUPTA, ACCOUNTANT MEMBER
AND
MS. SUCHITRA RAGHUNATH KAMBLE, JUDICIAL MEMBER

ITA No.466/Ahd/2022
Assessment Year : 2012-13

Newport Computer Services IncG-4, Capstone, C/o. Manubhai & Shah LLP, Opp: Chirga Motors Ellisbridge, Ahmedabad 38006 PAN : AADCN 0754 A	Vs.	The ACIT, Circle (Int-Taxation) Ahmedabad.
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(Applicant)		(Respondent)
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Assessee by :	Shri Sanjay R. Shah, AR (Withdraw Appeal)
Revenue by :	Shri Rignesh Das, Sr.DR

सुनवाई की तारीख /Date of Hearing : 07/02/2025
घोषणा की तारीख /Date of Pronouncement: 07/02/2025

आदेश/ORDER

PER ANNAPURNA GUPTA, ACCOUNTANT MEMBER

The above appeal is filed by the assessee against order passed by the Id.Commissioner of Income (Appeal)-13, Ahmedabad dated 05.09.2022 under section 250(6) of the Income Tax Act, 1961 [hereinafter referred to as "the Act" for short] for the assessment year 2012-13.

2. At the outset, the Id.counsel for the assessee submitted that the assessee now wants to withdraw its appeal for the reasons that it has opted for settlement of the case under Vivad Se Vishwas Scheme, 2024 and received form no.2 from the designated authority accepting the assessee's offer of settlement of the dispute and determining the tax liability to be discharged as a consequence, of Rs.11,72,5000/-, which it was pointed out has since been discharged. Copy of the challan depositing the amount dated 21.1.2025 was placed before us along with Form No.2.

3. In view of the above, the appeal of the assessee is accordingly dismissed.

4. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the Court on 7th February, 2025 at Ahmedabad.

**Sd/-
(SUCHITRA KAMBLE)
JUDICIAL MEMBER**

**Sd/-
(ANNAPURNA GUPTA)
ACCOUNTANT MEMBER**

Ahmedabad, dated 07/02/2025